

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.309**  
IB-507(ND)/2022

**IN THE MATTER OF:**

M/s. Karur Vysya Bank

**Vs.**

Mamta Gupta

**... APPLICANT/PETITIONER**

**... PERSONAL GUARANTOR**

**SECTION**

**U/s -95(1)**

**Order delivered on 23.11.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vijay Kumar, Advocate

For the Respondent : Mr. Mohit Chaudhary and Mr. Prakhar Mithal,  
Advocates

**ORDER**

This petition has been filed by the Applicant under Section 95(1) of IBC. It is stated by the Ld. Counsel appearing for the Applicant that the Hon'ble Supreme Court in SLP No. 16464 of 2021, in the case of *Surendra B. Jiurajka vs. Omkara Assets Reconstruction Private Limited* and batch of matters has delivered a judgment involving challenge to Section 95 of IBC, 2016. A copy of the said judgment has not yet been placed on record for perusal. Ld. Counsel for Applicant shall place on record a copy of the judgment of the Hon'ble Supreme Court at the earliest.

List the matter on **22.12.2023**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**